

National Company Law Tribunal

Allahabad Bench

CP NO. 61/ALD/2017, CA No 22/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.11.2017

NAME OF THE COMPANY: MKV Airmans Pvt Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 230/232 of the Companies act of 2013

Sl. NO.	Name	Designation	Representation	Signature
1.	Jagriti Singh	Adv	pet Co.	[Signature]
2.	KULDEEP SINGH	STA	O.L.	K. Singh

C.P. No. 61/ALD/2017, CA No. 22/ALD/2017

Advocate, Shri Jagriti Singh for the Petitioner Company. Shri Kuldeep Singh, proxy for the O.L. He files additional affidavit on behalf of the Regional Director, Northern Region, clarifying the statutory position as prescribed in Companies Act, 2013 stating that, it is not necessary now for the R.D. to issue a formal notice to the Income Tax Department/ other Sectoral Regulator by inviting their comments/ objection, if any, on the Proposed Company Scheme. However, the Income Tax Department has been simply informed about filing of the present Company Petition and it requires to file its objection/ comments, if any, on the Proposed Company Scheme directly to this Tribunal.

In view of this, the Registry is directed to verify as to whether it is in receipt of any objection/ comments from and on behalf of the Income Tax Department or otherwise.

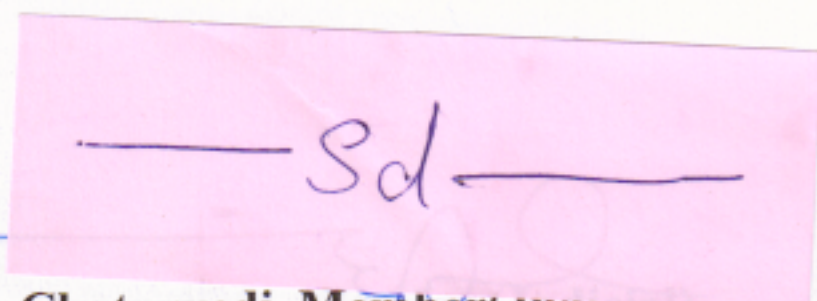
A copy of this order be communicated to the concern jurisdictional Commissioner, Income Tax Department, wherein the Transferor and Transferee are assessed.

Meanwhile, the petitioner company is advised to furnish full particulars of its PAN and detail address of the Income Tax Officer, wherein the Company is now being assessed for Income Tax purpose.

The matter be listed on 30th November, 2017.

Date: 14/11/2017

Typed by
Jyoti
(Stenographer)


H.P. Chaturvedi, Member (Judicial)